

The Goa Non-Biodegradable Garbage (Control) (Amendment) Bill, 2021

(Bill No. 10 of 2021)

A

Bill

further to amend the Goa Non-Biodegradable Garbage (Control) Act, 1996 (Goa Act 5 of 1997).

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:-

1. Short title and commencement .- (1) This Act may be called the Goa Non-Biodegradable Garbage (Control) (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 9th day of October, 2020.

2. Amendment of section 2.- In section 2 of the Goa Non-Biodegradable Garbage (Control) Act, 1996 (Goa Act 5 of 1997) (hereinafter referred to as the “principal Act”),-

(i) after clause (aa), the following clause shall be inserted, namely:-

“(ab) “consideration” means “consideration” as defined in clause (31) of section 2 of the Goa Goods and Services Tax Act, 2017 (Goa Act 4 of 2017);”

(ii) after clause (g), the following clause shall be inserted, namely:-

“(ga) “outward supply” means “outward supply” as defined in clause (83) of section 2 of the Goa Goods and Service Tax Act, 2017 (Goa Act 4 of 2017);”.

3. Amendment of section 7.- In section 7 of the principal Act, in clause (i), for the expression “two percent of “sale price” as defined in clause (ad) of section 2 of the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005) of such items”, the

expression “two percent of consideration received on outward supply of goods” shall be substituted.

4. Repeal and savings.-(1) The Goa non-Biodegradable Garbage (Control) (Amendment) Ordinance, 2020 (Ordinance No 11 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.
